

THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-III

ITEM No. 328

IA-2513/2024, IA-5788/2023 (CA-9/2019), IA-5789/2023 (CA-11/2019), CA-10/2019, CA-333/2019, IA-1155/2023, IA-6195/2022,

In

IB-543(ND)2017

IN THE MATTER OF:

M/s. Bimla Maru Fashions Pvt. Ltd. Petitioner/Applicant

V/s.

Sanjay Maheshwari. Respondent

Order under Section 10 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 18.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI,

HON'BLE MEMBER (TECNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. AMIT SAXENA, Mr. Sharon John, Mr. Deepak Srivastava, Ms. Rashmi Srivastava, Mr. Kaushik Dey Adv.

For the Liquidator : Mr. Prateek Kushwaha Adv.

For the Respondent : Mr. Sudeep Singh Adv.

ORDER

Due to paucity of time, the matter is adjourned to **08.08.2024**.

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**(ATUL CHATURVEDI)
MEMBER(TECNICAL)**

Malik